

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. C.A. 350/00511/2016

Date of order: 5.7.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

GORANGA CHANDRA PAL

VS.

UNION OF INDIA & ORS. (M/o. Micro, Small & Medium Enterprises)

For the Applicants : Mr. P.C. Das, Counsel
Ms. T. Maity, Counsel

For the Respondents : Mr. R. Halder, Counsel
Ms. A. Dutta, Counsel
Ms. A. Chatterjee, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard Ld. Counsel for the parties.

2. Ld. Counsel submits that the applicant is seeking benefit of the provisions of Para 8 of O.M. dated 3.2.2015. We find that no representation to the effect has been preferred before the respondents. Accordingly, we dispose of this O.A. with a direction upon the applicant to prefer a representation seeking benefit of the said provisions within 4 weeks from the date of receipt of a copy of this order and if such representation is filed the concerned respondent authorities are directed to consider the same in accordance with the O.M. and dispose of the same within a period of two months and in case the applicant is found

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entitled to any benefit the same shall be extended to him within a period of one month thereafter. It is made clear that we have not gone into the merits of the case and all points are kept open for consideration by the concerned respondents.

3. The O.A. is accordingly disposed of. There shall be no order as to costs.

(Jaya Das Gupta)
MEMBER(A)

(Bidisha Banerjee)
MEMBER(J)

SP